
(2023) 07 P&H CK 0039

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 6826 Of 2023

Deepak

APPELLANT

Vs

State Of UT Chandigarh And Others

RESPONDENT

Date of Decision : 13-07-2023

Acts Referred:

Constitution Of India, 1950 — Article 226

Citation : (2023) 07 P&H CK 0039

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Viren Jai, Tarranum Madan, Vasundhara Dalal Anand

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. Seeking release of detenue-Resham Khatoon from the hands of respondent No.4, the petitioner has come up before this Court under Article 226 of the Constituion of India.
2. On instructions from SI Gurjivan Singh, Police Station Sector 36, Chandigarh, State counsel submits that they had interrogated with the detenue who is an adult and she stated that she is living with respondent No.4 with her own free will and there is no illegal detention.
3. Given above, the present petition is disposed of. Liberty reserved to the petitioner to seek statutory legal remedies in accordance with law. Pending applications, if any, stand disposed of.